CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1447 of 1997

Allahabad this the 07th day of November, 2000

Hon'ble Mr.S.K.I. Nagvi, Member (J)

Turmab Ali, aged about 36 years, Son of Sri Puran Sheikh, resident of Village and Post Office Luktara, District Banda at present resident of Jhansi.

Applicant

By Advocate Shri P. Ojha

Versus

The Union of India , Department of Science and Technology through the Remote Sensing Application Centre, U.P. Geophysical Exploration Division, Jhansi through its Incharge, Scientific Officer, 517, Civil Lines, Gwalior Road, Jhansi, at present Remote Sensing Application Centre, Sector G, Janaki-puram, Kursi Road, Lucknow.U.P.

Respondents

By Advocate Shri Amit Sthalekar

ORDER (Oral)

By Hon'ble Mr.SgK.I. Naqvi, Member (J)

The applicant-Turaab Ali filed this O.A. with the prayer that the respondents be directed to regularise the services of the petitioner.

2. As per applicant's case, he was engaged in the respondents establishment as Office Chowkidar with effect from 20.4.1986 and worked as such till

ζα ····pg.2/-

(19)

:: 2 ::

04.4.1996 and it was on 04.4.1996 that the applicant was disengaged through a verbal order. It has been pleaded on behalf of the applicant that he continuously worked for 10 years in the respondents establishment and thereby he becomes entitled for regularisation of his service, but instead of regularising his service, the respondents have disengaged him and, therefore, he has become up before the Tribunal for direction to regularise his services.

- Constidered the arguments and perused the record.
- to the effect that the respondents be directed to regularise his services, but I am afraid that the applicant has come up for this direction at the stage when he is not in the employment of the respondents and the regularisation of the service is possible only to an employee who is in continuous service. However, it is provided that incase the applicant makes a fresh representation to the competent authority in the respondents establishment withing two months from the date of this order, the same be decided through reasoned order by the respondents, within a period of 3 months thereafter. The O.A. is disposed of accordingly. No cost.

Sac mon

Member (J)